

In the National Company Law Tribunal, Jaipur

Appeal No. 393/ND/2018

UNDER SECTION 252

In the matter of:

M/s. Parmar Electricals Pvt. Ltd. Applicant/Petitioners

VS.

Registrar of Companies & Income Tax DepartmentRespondent

Order delivered on 30.08.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Himanshu Sharma, Adv.

For Respondent(s) : Dr. Amol Shinde

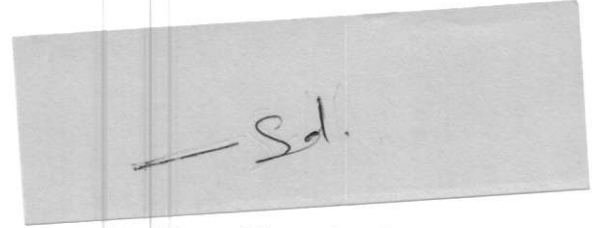
ORDER

Learned AR of the appellant is present. Learned AR for the appellant represents in compliance to the direction dated 03.08.2018 additional documents have been filed and it is represented that same has been filed vide Diary No. 195/2018 dated 20.08.2018. However, learned Deputy Registrar of Companies represents that in relation to the service of copy of the same is required to be ascertained as to whether the same has been served on his office and also, if



necessary to file an additional reply based on the additional documents. On consideration of the said representation the matter is adjourned by 15 days.

Post the matter on 14.09.2018.

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(R. Varadharajan)
Member (Judicial)